

19/11/92.

Mr. Gopal - Counsel for the respondents.

As prayed by Mr. Gopal  
the case may be listed for hearing  
on 17/12/92.

  
(B. B. Mahajan)  
Member (Adm.)

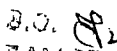
  
(D. L. Mehta)  
Vice Chairman

17-12-92

CASE NOT REACHED  
PUTUP FOR HEARING  
ON 18/12/1992

22/17/93

CASE NOT REACHED  
PUTUP FOR HEARING  
ON 13-12-1993

  
B. B. Mahajan  
COURT MASTER

  
D. L. Mehta  
COURT MASTER

18-12-92

17-12-1993

13.083 None for the applicant.  
Sh. O. P. Sahu, Sr. Clerk,  
departmental representative  
on behalf of the respondents.

The TM is dismissed  
in default for non-prosecution  
on the part of the applicant.

CASE NOT REACHED  
PUTUP FOR HEARING  
ON 24/12/1993

24/12/93

  
B. B. Mahajan  
COURT MASTER

  
(G. Krishna)  
Administrative Member

G. Krishna  
Gopal Krishna  
Member (Judl.)

24/5/93

CASE NOT REACHED  
PUTUP FOR HEARING  
ON 22/5/1993



6081 to 6082  
1-7-93